

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.303

IA-5144/2023 IA-5145/2023 IA-5421/2023 IA-4466/2023 IA-82/2022
IA-1432/2022
In
IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr

.... APPLICANT/PETITIONER

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

.... RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 14.12.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. UN Singh Advocate for Applicant-GNIDA in I.A. 5144/23 &5145/2023

Mr. Sanjay Khanna, Ms. Pragya Bhushan, Mr. Karandeep Singh, Mr. Tarandeep Singh, Mr. Amit Singh, Advocates for Deepak Gupta, AR of the Home Buyers

Mr. P. Nagesh, Mr. Harshal Kumar, Advocates for SRA

For the Respondent

: Mr. Tenzen Tashi Negi, Advocate for Noida Power Company Ltd. In IA No. 82 of 2022 and IA No. 1432 of 2022

ORDER

IA-5144/2023 & IA-5145/2023

Mr. Pankaj Pandey, Ld. Counsel has stated that he has been instructed to appear on behalf of GNIDA and he will be filing Vakalatnama by tomorrow in place of Mr. U.N. Singh, Ld. Counsel, who was appearing for GNIDA. No further adjournment will be granted on the next date of hearing.

List on **22.12.2023** for arguments.

IA-5421/2023:-

The Resolution Professional has filed written submissions in compliance with the order dated 29.11.2023. However, the Applicant has not filed written submissions. The Applicant is directed to do the same within three days.

List on **22.12.2023**.

IA-82/2022 & IA-1432/2022:-

The parties are directed to complete the pleadings, if not already completed. The Respondent (Noida Power Company Ltd) is at liberty to file additional affidavit.

List on **04.01.2024**.

IA-4466/2023:-

List on **22.12.2023**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)